

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SINGLE PRINCIPAL BENCH**

**ITEM No.15**  
**TA (IBC)- 32(PB)/2024**

**IN THE MATTER OF:**

Saranga Agarwal

.... Petitioner/Applicant

v.

State Bank Of India (Through RP Mr. Ajit Kumar) .... Respondent

**Order Under Rule 16(d) NCLT , 2016**

**Order delivered on 12.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Sandeep Bajaj, Mr. Aniruth Purushothaman,  
Mr. Vipul Jai, Ms. Vanshika Rana, Advs.

For the Respondent :

**ORDER**

Ld. Counsel Mr. Sandeep Bajaj appeared on behalf of the Applicant and stated that the affidavit of service has not been filed.

At request, list the matter for a physical hearing **on 26.07.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**